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PART-II, SECTION-3, SUB SECTION(ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 28 (RE-2001)/1997-2002
NEW DELHI the 10th September, 2001

S.O(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with paragraph 1.3 and Paragraph 4.11 of the Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.3.2001), the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items, 1997-2002 (incorporating amendments made upto 31st August, 1998) and as amended from time to time:-

(i) In respect of entry relating to export of Tea to Russia under the Rupee Debt Repayment mechanism at Code No.0902 in Table B of Schedule 2 , the condition (a) under column 4 i.e. “Nature of Restriction” and also the entry No. 30 relating to export of Tea under the Rupee Debt Payment mechanism in Appendix 1 to Schedule 2 may be deleted.

(ii) The following new entry may be created in Table B of Schedule 2.

Code	Item Description	Policy	Nature of Restriction
1404	Cotton Linters	Free	Export is allowed on obtaining No Objection Certificate, General or Specific, from Member (Ammunitions & Explosives), Ordnance Factory Board, 10-A, S.K.Bose Road, Calcutta-700001.

(iii) The following entry may be corrected to read as follows:-

Code No.	Item Description	Policy	Nature of Restriction
0505	Peacock Tail Feathers including handicrafts and articles made thereof	Prohibited	Not permitted to be exported.

2. This issues in Public interest.

(N.L.Lakhanpal)
Director General of Foreign Trade and
EX-officio Additional Secretary to the Government of India

Copy to all concerned, by order etc.

(A.K.Srivastava)
Dy.Director General of Foreign Trad
For Director General of Foreign Trade